

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 29th September, 2020

S.O 299 Whereas, on 03-04-2020 Police Handwara received reliable information about the presence of some terrorists in the house of one Ab. Razak Bhat S/O Gh. Ahmad Bhat R/O Shalpora Langate; and

2. Whereas, a joint cordon and search operation was launched and during search two accused persons identified as Azad Ahmad Bhat S/O Ab. Razak Bhat R/O Shalpora Langate and Altaf Ahmad Baba S/O Salam-Din Baba R/O Babagund Rafiabab were arrested and during their personal search Police recovered Pistol 02 Nos, Pistol Magazine-04 Nos, Pistol rounds 16 Nos, Grenade 02 No from their possession; and

3. Whereas, a Case FIR No. 104/2020 U/S 13,18,20,23,38 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Handwara and investigation was set into motion; and

4. Whereas, during investigation, the accused persons confessed that their terrorist associate namely (1) Mohammad Rafi Sheikh S/O Mohd Ahsan R/O Langate, (2) Parvez Ahmad Chopan S/O Ab.Rashid R/O Shartpora, (3) Mudasir Ahamd Pandith S/O Ab. Rehman R/O Zargar Mohalla Langate and (4) Burhan Din Wani alias Burhan Mushtaq S/O Mushtaq Ahmad R/O Tulwari Langate, were hiding at Mustafa Colony Chougal. Subsequently all the four terrorists

were arrested in the case and during search Police recovered AK-47 03 Nos, AK Magazine 08 Nos, AK 332 Rounds, Grenade 09 Nos from their possession; and

5. Whereas, during further investigation the accused persons further disclosed the involvement of another accused namely Irshad Ahmad Chalkoo S/O Saif-Ud-Din R/O Silikote Uri. The accused came to be arrested in connection with the case alongwith Pistol 01 No, Pistol Magazine 02 Nos, Pistol Rounds 08 Nos, Grenade 01 No; and

6. Whereas, during further investigation it was established that the accused persons namely (1) Azad Ahmad Bhat S/O Ab. Razak Bhat R/O Shalpora Langate, (2) Altaf Ahmad Baba S/O Salam-Din Baba R/O Babagund Rafiaband and (3) Irshad Ahmad Chalkoo S/O Saif-Ud-Din R/O Silikote Uri were working as OGWs of LeT outfit and were found instigating the youth to join the terrorists ranks of LeT outfit; and

7. Whereas, during the investigation it was revealed that the accused persons namely (1) Mohammad Rafi Sheikh S/O Mohd Ahsan R/O Langate, (2) Parvez Ahmad Chopan S/O Ab.Rashid R/O Shartpora, (3) Mudasir Ahamd Pandith S/O Ab. Rehman R/O Zargar Mohalla Langate and (4) Burhan Din Wani alias Burhan Mushtaq S/O Mushtaq Ahmad R/O Tulwari Langate, were active terrorists of LeT outfit intending to carry out terrorist activities in the area; and

8. Whereas, during the investigation the above four terrorists were found in contact with two persons namely Mohd Sultan Bhat S/O Ali Mohd R/O Kralpora and Javaid Ahmad War S/O Ali Mohd

War R/O Hathlungu through social media who are presently in POK;
and

9. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for commission of offences punishable under section as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence
1	Mohammad Rafi Sheikh S/O Mohammad Ahsan Sheikh R/O Langate	13,18,20,23 ULA (P) Act
2	Parvez Ahmad Chopan S/O Ab. Rashid Chopan R/O Shathpora	
3	Mudasir Ahmad Pandith S/O Ab. Rehman R/O Zargar Mohalla	
4	Burhan Din Wani @ Burhan S/O Mushtaq Ahmad R/O Tulwai	
5	Azad Ahamd Bhat S/O Ab. Razak Bhat R/O Shalla pora Langate	13,18,23,38 ULA (P) Act
6	Altaf Ahmad Baba S/O Salam Din Baba R/O Babagund Seelo Rafiabad	
7	Irshad Ahmad Chalkoo S/O Said-Ud-Din Chalkoo R/O Silikoot Uri	

10. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

11. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence punishable under section 13,18,20,23,38 ULA (P) Act, in case FIR No. 104/2020 of Police Station Handwara.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to Government
Home Department.

Dated:-29-09-2020

No:-Home/Pros/130/S/2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to Government
Home Department.